

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S MARS REMEDIES PRIVATE LIMITED

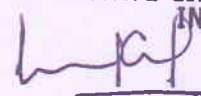
RELEVANT PARTICULARS		
1.	Name of corporate debtor	Mars Remedies Private Limited
2.	Date of incorporation of corporate debtor	05.11.1999
3.	Authority under which corporate debtor is incorporated / registered	RoC-Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24231GJ1999PTC036869
5.	Address of the registered office and principal office (if any) of corporate debtor	635, G.I.D.C. Estate, Waghodia, Waghodia, Gujarat, India, 391760
6.	Insolvency commencement date in respect of corporate debtor	16.10.2023
7.	Estimated date of closure of insolvency resolution process	13.04.2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA. Sunil Kumar Kabra IBBI/IPA-001/IP-P01011/2017-18/11662
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 3rd Floor, Reegus Business Centre, New Citylight Road, Above Mercedes Benz Showroom, Bharthana-Vesu, Surat-395007; Email Id: jlnusco@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address same as mentioned in Sl. 9; Email Id.: ip.mrpltd@gmail.com
11.	Last date for submission of claims	Monday, 30.10.2023
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/home/downloads (b) NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/s Mars Remedies Private Limited on 16.10.2023.

The creditors of M/s Mars Remedies Private Limited are hereby called upon to submit their claims with proof on or before Monday, 30.10.2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties. **MARS REMEDIES PRIVATE LIMITED**


IN CIRP
IRP / RP

CA. Sunil Kumar Kabra
Interim Resolution Professional

Date: 18.10.2023

Place: Surat

Bank of Baroda
POSSESSION NOTICE (For Immovable Property)
 [Under Rule-8(1) of Security Interest (Enforcement) Rules, 2002]

Whereas, The undersigned being the authorized officer of the BANK OF BARODA under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 07.03.2023 calling upon the borrower **Mr Kiritkumar Bhailalhai Patel (Borrower)** and **Mrs.Nayanaben Kiritkumar Patel (Co-borrower and Mortgagor)** and **Mr.Mukeshbhai Dhruvhai Mandankar (Gaurantor)** to repay the amount mentioned in the notice being **Rs.2,32,848.85 (Rupees Two Lakh Thirty Two Thousand Eight Hundred Forty Eight & Eighty Five paise Only)** and interest thereon within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken symbolic possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this **13rd October 2023**.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Bank of Baroda, FULPADA Branch, SURAT for an amount of **Rs.2,32,848.85 (Rupees Two Lakh Thirty Two Thousand Eight Hundred Forty Eight & Eighty Five paise Only)** and interest thereon.

DESCRIPTION OF THE IMMOVABLE PROPERTY
 All the piece and parcel of immovable property known as Flat No.LIG-1/T-406 admeasuring about built up area 41.050 mtrs & Carpet Area 34.160 on 4th Floor together with undivided proportionate share underneath land of 'Building No.LIG-1 of 'Suman Sangar' constructed on land bearing T.P.S.no.7 (VESU) of F.P.No.131 of Village VESU Tal:City Surat Dist: Surat owned by Mrs.Nayanaben Kiritkhai Patel & Mr.Kiritkhai Bhailal Patel. The property is bounded by:North: C.O.P., South: Flat No.-T-405, East: Internal Road, West: Flat No.-T-407.

Date : 13/10/2023 | Place : Surat | Authorised Officer, BANK OF BARODA, Fulpada Branch, Surat.

Bank of Baroda
POSSESSION NOTICE (For Immovable Property)
 [Under Rule-8(1) of Security Interest (Enforcement) Rules, 2002]

Whereas, The undersigned being the authorized officer of the BANK OF BARODA under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 03.12.2019 calling upon the borrower/guarantor **MR. JEVANTHIBAI KARAMSHIBHAI MITHAPARA (BORROWER & MORTGAGOR), SMT. SHOBHABEN JEVANTHIBHAI MITHAPARA (CO-BORROWER) AND MR. DEVJIBHAL MAGANBHAI KHAVADIA (GUARANTOR)** repay the amount mentioned in the notice Rs. 9,03,449/- (Rupees Nine Lakh Three Thousand Four Hundred Forty Nine Only) plus Further interest within 60 days from the date of receipt of the said notice.

The borrower/guarantor having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this the day of **16th day of October of the year 2023**.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Bank of Baroda, for an amount of **Rs. 9,03,449/- plus Further interest**.

DESCRIPTION OF THE IMMOVABLE PROPERTY
 All that piece and parcel of the immovable property bearing PLOT No. B-316 Adm. 40.20 Sq. Mtrs. in SHREEJI ROW HOUSE, With all appurtenances pertaining thereto, Standing On Land Bearing R.S.No. 1, Block No. 1, and R.S.No. 30 & 33, Block No. 48, Lying Being & Situated At Village. Vav, Sub-Dist : Kamrej Dist. Surat. Boundaries are: North: Adj. Road, East: Plot No-B/315, South: Adj. Road, West: Plot No-B/317

Date : 16/10/2023 | Place : Surat | Authorised Officer, Bank of Baroda, Katargam Branch, Surat.

Union Bank of India
PREMISES REQUIRED
 Sealed Tenders are invited by Union Bank of India for Dahad branch (31040) (Dist. Dahod) for well-constructed commercial premises admeasuring 1700 Sq. Ft. (+/- 10%) carpet area in ready to possession within 2.00 K.M. periphery of the existing Dahad Branch (Hanuman Bazaar, Jain Temple, Dist. Dahod - 389151) on the ground floor with sufficient parking space.

Vendors those having own property / Co-owners or having right to negotiate on behalf of owner can collect / download technical / price bid format from above address during office hours or can log on to our website www.unionbankofindia.co.in or Government portal <https://eprocure.gov.in/>. Technical bid in a sealed envelope and price bid in separate sealed envelope to be submitted at our Regional Office, on or before **01.11.2023 by 3:00 pm**. Technical bids will be opened on **01.11.2023 by 03:30 PM**. at above address in the presence of bidders or their representative. Brokers will not be entertained. Preference will be given to the govt./semi-govt. leased buildings. Bank reserves the right to reject/accept any/all proposals without stating any reason.

Regional Office - Anand : 2nd Floor, Maruti Solaris, Near Madhubhan Resort, Anand - Sojitra Road, Anand - 388001.

Regional Head, Regional Office - Anand

Ujivan Small Finance Bank
POSSESSION NOTICE TO THE BORROWERS / CO-BORROWERS / MORTGAGORS
 Reg. Notice issued under Sec 13 [2] of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 [SARFAESI Act] for recovery of dues in the following loan A/cs sent to the below mentioned:

S.No.1: (BRANCH: UDHANA): Borrower: Patel Abdullah Ahmed and Co-Borrower: Patel Nafesabano Abdullah, Both residing at, B-501, AL-Falah Residency, Kot Fali, Rander, Bhesan, Surat, Gujarat-395005, also at, Flat No. B/501, 5th Floor, A1 Fala Apartment situated at Tika No.4, City Survey Ward No. Rander, City Survey Nodh No. 340/A & 340/B situated at Village Rander, Tal-Surat City, Dist- Surat, Gujarat- 395005; The Bank had issued notice under the SARFAESI Act on 05.08.2023; NPA Date: 04.01.2021; Nature of Loan: MSE-Secured (Loan A/c No.442821018000012) - ₹ 15,00,000/-; Amount Outstanding: ₹ 27,60,689.82 (Rupees Twenty Seven Lakh Sixty Thousand Six Hundred Eighty Nine and Paise Eighty Two Only) as on 01.08.2023 and this amount will bear subsequent interest and other charges thereon.

DESCRIPTION OF THE PROPERTY: Flat No. B/501 admeasuring 62.57 sq.mts (built-up), 5th Floor, A1 Fala Apartment situated at Tika No.4, City Survey Ward No. Rander, City Survey Nodh No. 340/A & 340/B situated at Village Rander, Tal-Surat City, Dist- Surat, Gujarat.

S.No.2: (BRANCH: UDHANA): Borrower: Santoshkumar Banarsi Singh and Co-Borrower: Pooja Santoshkumar Singh, Both residing at, Flat No. 801, West Wood Apartment, Althan Canal Road, Althan, Surat City, Gujarat - 395017, also at, Flat No.304, 3rd Floor, Harekrishna Residency, Village Tatthaiya, Sub-District Palsana, District Surat - 394305; The Bank had issued notice under the SARFAESI Act on 11.08.2023; NPA Date: 14.10.2019; Nature of Loan: Housing (Loan A/c No.4428210130000152) - ₹ 8,40,000/-; Amount Outstanding: ₹ 15,52,386.22 (Rupees Fifteen Lakh Fifty Two Thousand Three Hundred Eighty-Six and Paise Twenty Two Only) as on 08.08.2023 and this amount will bear subsequent interest and other charges thereon.

DESCRIPTION OF THE PROPERTY: All that right, title and interest in Flat No. 304 admeasuring about 34.02 sq.mt. built up situated on the 3rd Floor of Hare Krishna Residency constructed on land bearing Plot No. 55 to 64 of Shri Residency part - 1 organised on land bearing Revenue Survey No. 3841-B and its Block No.315 admeasuring about 9394 sq.mt of Village Tatthaiya Sub District Palsan, Dist Surat together with proportionate share in the said land admeasuring about 7.66 sq.mt. The said is bounded by: East: Flat No.303, West: Flat No.305, North: Passage and Flat No. 306 South: Adjoining Road.

The above mentioned Borrowers, Co-Borrowers and the Mortgagors are hereby informed that the Bank has initiated action under the provisions of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("the Act") in regard to the dues under Loan Facility availed by the Borrowers, Co-Borrowers and the Mortgagors from our Udhana Branch of Ujivan Small Finance Bank Ltd., as the Loan Accounts were classified as NPA. The Notice issued under Section 13(2) of the Act and sent to the addresses of the Borrowers, Co-Borrowers and the Mortgagors through Regd. Post/Courier/ Speed Post got returned undelivered. Hence, the Borrowers, the Co-Borrowers and the Mortgagors are hereby advised to pay jointly and severally, your liabilities with respect to the said Loan along with further interest and costs, within 60 days from hereof, failing which the Bank will take further steps under the Act by exercising its right under Section 13(4) of the Act by enforcing the above mentioned property ("the Secured Asset") to realize its dues with interests and costs. It is needless to mention that such rights shall be exercised by the Bank without prejudice to any other remedy available to the Bank as per law. Your attention is also invited to Section 13(8) of the Act in respect of time available to you to redeem the secured assets. As per Section 13(13) of the Act you are barred from transferring the secured asset by way of sale, lease or otherwise (other than in the ordinary course of business), without obtaining our prior written consent. Any such act shall tantamount to an offence punishable under section 219 of the Act.

Date : 18.10.2023 | Sd/- Authorised Officer, Ujivan Small Finance Bank Ltd.

Bank of Baroda
POSSESSION NOTICE (For Immovable Property)
 [Under Rule-8(1) of Security Interest (Enforcement) Rules, 2002]

Whereas, The undersigned being the authorized officer of the Bank of Baroda under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 03.06.2022 calling upon the borrower/guarantor **Mr. Kailash Dudkubhai Patil (Borrower & mortgagor)** and **Mr. Dipendra Hemant Gohil (Gaurantor)** repay the amount mentioned in the notice **Rs.6,17,660.54/- (Rupees Six Laks Seventeen Thousand Six Hundred Sixty and Paise Fifty four Only)** and unapplied interest and Other Charges within 60 days from the date of receipt of the said notice.

The borrower/guarantor having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this the day of **16th day of October of the year 2023**.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Bank of Baroda, for an amount of **Rs.6,17,660.54/-** and unapplied interest and other charges thereon.

DESCRIPTION OF THE IMMOVABLE PROPERTY
 All that piece and parcels of land and building situated at "FLAT NO.209" building "NO. "A-1,UMANG SACHIN RESIDENCY", Near Sachin Railway station, R.S.No- 168/2, 169 & 170, Block No.148,149 & 150, TPS No.34 (Pali-Sachin-Kansad) FP No.104/1, Paiki sub division NO.1 admeasuring about build up area 31.23 sq.mtr. of Moje: Kansad Sachin, Surat belonging to Mr. Kailash D Patil. Boundaries are: North: 7.5 mtr road, East: 4.5 mtr road + Block no. D, South: Gokuldhara Society, West: 12 mtr road.

Date : 16/10/2023 | Place : Surat | Authorised Officer, Bank of Baroda, Katargam Branch, Surat.

Gujarat Pollution Control Board
 Paryavaran Bhavan, Sector 10 A, Gandhinagar 382 010
 Tel 079-23232152 Fax 079-23222784, www.gpcb.gujarat.gov.in

Public Notice
 It is hereby to inform that as per Ministry of Environment, Forest & Climate Change, Government of India, New Delhi vide its Notification no. S.O. 1533(E) dated September 14, 2006; Public Hearinghas been fixed for below mentioned 05 (Five) Riverbed Sand Mine Leases for Proposed Rate of Mining - 222.240 MTPA (Total Cluster Area: 49.2700 Ha), Located at Village, Mandva and Malsar, Ta. Shinor, Dist. Vadodara, Covered under project category "B" as mentioned in their request applications.

Sr. No.	Name of Project Proponent	Survey No.	Lease Area (Ha)	Capacity in ROM (MTPA)
1.	M/s Rekhaben D. Bharai "Mandva Ordinary Sand Block No. 1"	Narmada Riverbed Paiki, Opp. Survey No. 197, 247 & 248, Govt. Land.	3.00.00	45,000
2.	M/s Rekhaben D. Bharai "Mandva Ordinary Sand Block No. 2"	Narmada Riverbed Paiki, Opp. Survey No. 196, 197 & 321, Govt. Land.	2.00.00	32,520
3.	M/s Anuja Mahida "Mandva Ordinary Sand Block No. E"	Narmada Riverbed Paiki, Opp. Survey No. 279	3.00.00	49,500
4.	M/s Vasava Mukeshbhai Bijalbhai "Malsar Ordinary Sand Block No. - A"	Narmada Riverbed Paiki, Opp. Survey No. 407, 408, 409 & 410	3.00.00	48,240
5.	M/s Mukesh Devabhai Bharvad "Mandva Ordinary Sand Block No. F"	Narmada Riverbed Paiki, Opp. Survey No. 279	3.00.00	46,980

All local affected persons of the project are requested to remain present in the public hearing or send their response in writing to Member Secretary, Gujarat Pollution Control Board before the hearing date.

Other concerned persons having a plausible stake in environment aspects of the project or activity can submit their responses to Member Secretary, Gujarat Pollution Control Board in writing before the hearing date.

It may be noted that draft Environment Impact Assessment Report and Executive Summary of the Environment Impact Assessment Report of the project has been sent to the following authorities or offices to make it available for inspection to the public during normal office hours, till the Public Hearing is over.

1. The District Collector Office, Vadodra.
2. District Development Office, Vadodra.
3. District Industry Centre, Vadodra.
4. Taluka Development Office, Ta. Shinor, Dist. Vadodra.
5. Regional Officer, Integrated Regional Office, Ministry of Environment, Forests and Climate Change, Room No. 407, Aranya Bhawan, Near CH-3 Circle, Sector - 10A, Gandhinagar, Gujarat - 382010
6. Regional Office, Gujarat Pollution Control Board, Vadodra, GERI Compound, Race Course Road, Vadodra 390 007.

The District Magistrate / District Collector / Deputy Commissioner or his/her representative not below the rank of an Additional District Magistrate or any other District Level Officer authorized by him/her in this behalf shall supervise and preside over the entire public hearing process.

(Note:- If a project or activity is confined to the territorial jurisdiction of one sub-division, the District Magistrate/District Collector/Deputy Commissioner may alternatively authorize any officer not below the rank of Sub-Divisional Magistrate to supervise and preside over the entire public hearing process).

The Public Hearing is scheduled to be held on 22/11/2023 at 11:00 Hrs, Venue: Survey No. 279/1, Open Land, Near Bava Pyare Dargah, Village: Mandva, Ta. Shinor, Dist. Vadodra.

Considering the present situation of pandemic of Covid-19 all concerned are hereby informed to follow Government guidelines regarding Covid-19 pandemic.

Date: Gandhinagar | D. M. THAKER | Member Secretary

RBL BANK
POSSESSION NOTICE
 (For Immovable Property) Rule 8(1)

Whereas, the undersigned being the Authorized Officer of RBL BANK LTD. under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13 (12) read with Rule 8 & 9 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 02/06/2021 in respect of Loan A/c Nos. 809002737385 and 809001696249 calling upon the borrower's **Mr. Dharmesh Kurjibhai Donga (Applicant), Mrs. Sejalben Dharmesh Donga (Co-Applicant) and Mrs. Ambaben Kurjibhai Donga (Co-Applicant and Mortgagor)** to repay the amount of **Rs.20,26,487.29/-** mentioned in the notice being total outstanding amount due as on 02/06/2021 in the aforesaid Loan Account Nos. within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken the Actual Physical Possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 9 of the said rules on this date 11/10/2023.

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of RBL BANK LTD for an above-mentioned amount and interest thereon.

Description of the Immovable Property:
Property Owned by Mrs. Ambaben Kurjibhai Donga
 All piece and parcel of Residential property bearing Flat No.02, 1st Floor, having built up area 50 sq. mtrs., in the building known as "OM Apartment", constructed on Plot No.23 of Revenue Survey No.130, paikae of Village Mavdi, District Rajkot, Gujarat 360004, which is bounded and surrounded by...On or towards East Passage and Flat No.03, On or towards South Open Space, On or towards West Flat No.01, On or towards North House of OM Nagar Paikae

Your attention is invited to provisions of section 13(8) of SARFAESI Act for redemption of secured assets i.e. property mentioned hereinbefore by tendering the aforementioned outstanding dues together with all costs, charges and expenses incurred by our bank.

For RBL BANK LTD
 Authorised Officer
 Alpesh Shah

Place : Rajkot | Date : 11/10/2023

NEW INDIA CO-OPERATIVE BANK LTD.
 (Multistate Scheduled Bank)
 Corporate Office : New India Bhawan, A.V. Nagwekar Marg, Prabhadevi, Mumbai - 400025

PUBLIC NOTICE FOR SALE OF ASSET M/S. SHREE RANI SATI CREATION
SALE OF ASSETS UNDER SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS & ENFORCEMENT OF SECURITY INTEREST ACT, 2002

Offers are invited in sealed cover to reach the undersigned on or before Friday, 10th November, 2023 before 03:00 p.m. for sale of the following property in possession of the Bank on "AS IS WHERE IS AND AS IS WHAT IT IS BASIS" towards the recovery of the Bank's secured debts of **Rs. 46,62,747.44 (Rupees Forty Six Lakh Sixty Two Thousand Seven Hundred Forty Seven & Paise Forty Four Only)** together with future interest thereon at the rate of 11.50% p.a. compounded with monthly rest from 01.04.2021 with costs, expenses etc. from Borrower **M/s. Shree Rani Sati Creation, Prop. Mr. Rajiv Kumar Purushottam Jalan**, Shop No. C-1266, Ragukul Textile Market, Ring Road, Surat - 395 002 and surety 1) Mrs. Saloni Agarwal, Flat No. E/1101, Rushi Vihar Township, Parvat Patiya, Surat - 395 010. 2) Mr. Nandkishore Hariram Saraf, 90, Neminath Nagar, Nr. Model Town, Parvat Patiya, Surat - 395 010.

The offers should be accompanied with Demand Draft/Pay Order of **Rs.2,72,000/-** drawn in the name of New India Co-operative Bank Ltd. payable at Surat towards interest free Earnest Money Deposit. The sealed envelope addressed to Authorised Officer and should be marked "Bid for purchase of Flat No. 1101, 11th Floor, Rishi Vihar Township, Surat reference to Public Auction Notice dated 18.10.2023".

Description of the Property	Reserve Price	EMD	Inspection Date and Time	Auction Date, Time and Place
All that part and parcel of Property being Residential Flat No.E/1101, 11th Floor, Rushi Vihar Township, R.S.No.82,83/5 paiki & 83/5+83/2,Block No.109,110 & 111, T.P.S. No.19 & F.P.No.2 paiki, Plot No.2 & 3, Nr. Land Mark Market, Parvat, Surat (adm.area 1270 sq.ft.) owned by Mr.Rajiv Jalan.	Rs.27.20 Lakh	Rs.2.72 Lakh	04.11.2023 between 11 A.M to 3 P.M.	Monday, 13th November, 2023 at 12.00 Noon (Indian Standard Time) at New India Co-operative Bank Ltd., Annapurna Market, Kamela Darwaja, Ring Road, Surat-395 003.

Offer below the Reserve Price shall be rejected outright. The offers should reach on or before the stipulated time. The Offers will be opened by the undersigned at New India Co-operative Bank Ltd., Annapurna Market, Kamela Darwaja, Ring Road, Surat-395 003 on 13th November, 2023 at 12:00 noon. After opening all the offers and at 12:00 noon on that day at the same place, the present intending purchasers who have given valid offers will be allowed to raise their offers and inter se bidding shall take place. The undersigned shall announce the offer accepted at the said meeting and the successful bidder/purchaser should deposit 25% of the total price (including EMD) within 24 hours and balance 75% of purchase price within 15 days of acceptance of bid i.e. on or before 28.11.2023. In case of default by the purchaser in depositing the amount at any stage the Bank shall forfeit the amount deposited by the purchaser. Any dues payable on the said Flat shall have to be borne and paid by the purchaser. The intending purchasers shall make their own independent inquiries regarding the title, area, measurements, condition, dues, claims, etc. in respect of and against the said property and Bank shall not be liable under any circumstances. All expenses to get the said properties transferred to his/her name shall be borne and paid by the purchaser.

The offers may inspect the property on 04th November, 2023 between 11:00 a.m. to 03:00 p.m. Further inquiries if any and/or terms and conditions for sale can be obtained from the Authorized Officer, New India Co-operative Bank Ltd., 219, 2nd Floor, Bharati Bhavan, P.D'Mello Road, Fort, Mumbai 400 001. The undersigned reserves his right to accept or reject any or all offers without assigning any reasons and in case all offers are rejected either to hold negotiations with any of the offerers or to sell the property through private negotiations with any of the offerers or other parties or invite the offers again.

This is also a notice to the borrowers/guarantors of the above financial assistance about holding of the auction sale on the above mentioned date in case the secured debt has remained unpaid and they may give valid offer for purchase of the said property.

Date: 18.10.2023 | Place: Mumbai | Sd/- Asst.General Manager & Authorised Officer, New India Co-operative Bank Ltd.

FORM G
 INVITATION FOR EXPRESSION OF INTEREST FOR EUPHORIA TECHNOLOGIES PRIVATE LIMITED
 ENGAGED IN INFORMATION TECHNOLOGY SECTOR
 (Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN/CIN/LLP No.	Euphoria Technologies Private Limited CIN U72900GJ2010PT063439
2. Address of the registered office	Office No. 403, 4 th Floor, Nishal Arcade Shopping, Nr. Vaishali Row House, Green City Road, Pal, Surat-394510
3. URL of website	Not Maintained
4. Details of place where majority of fixed assets are located	No major fixed assets. CD holds shops and assets in Surat.
5. Installed capacity of main products/ services	Not Applicable. The Corporate debtor is engaged in information technology services.
6. Quantity and value of main products/ services sold in last financial year	Revenue in FY 2022-23 Revenue From Operations: Rs. 1,50,000 Other Income: Rs. 1,05,73,256.65
7. Number of employees/ workmen	Nil
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at URL:	For details, please connect to: corp.etpl@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	For details, please connect to: corp.etpl@gmail.com
10. Last date for receipt of expression of interest	21.10.2023
11. Date of issue of the provisional list of prospective resolution applicants	31.10.2023
12. Last date for submission of objections to the provisional list	05.11.2023
13. Date of issue of the final list of prospective resolution applicants	15.11.2023
14. Date of issue of information memorandum, evaluation matrix, and request for resolution plans for prospective resolution applicants	20.11.2023
15. Last date for submission of resolution plans	19.01.2024
16. Process email id to submit EOI	corp.etpl@gmail.com

Note: I have published Form G of M/s. Euphoria Technologies Private Limited on 06/10/2023 in Business Standard, English and Sandesh, Gujarat wherein Points No. 13, 14 & 15 were inadvertently left out to be printed in the earlier published Form G. Further, please note that the same has been amended as per the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Amendment Regulations, 2016 vide Notification No. IBI/2023-24/GN/REG106, dated 18th September, 2023.

Sd/- CA Kailash Shah
 Resolution Professional
 Reg. No.: IBI/PA-001/PP-P00267/2017-2018/10511
 505, 21st Century Business Centre, Nr. World Trade Centre, Ring Road, Surat-395002, Gujarat
 For Euphoria Technologies Private Limited

Date: 18.10.2023 | Place: Surat

Aadhar Housing Finance Ltd.
 Corp. Off.: Unit No. 802, Natraj Rustomjee, Western Express Highway and M.V. Road, Andheri (East), Mumbai - 400069

CORRIDENDUM
 With reference to advertisement Published in this Newspaper on dated 12.10.2023 Regarding "PROPERTY FOR SALE UNDER PROVISIONS OF SARFAESI ACT, 2002 THROUGH PRIVATE TREATY" of Sr. No. 1 Borrower - Rinku Devi (Loan Code No. 04200001919), Please Read Reserve Price as Rs.2,50,000/- instead of Rs.3,00,000/-.

All other details shall remain the same.

Sd/- Authorised Officer

Companies, Monday to Saturday

To book your copy, sms reaches to 57575 or email order@bsmail.in

Business Standard Insight Out

CLINCH BEST DRESSED GROUP AT YUVARANGAT NAVRATRI FESTIVAL

In a lively festivity of culture and camaraderie, students from VMPIM MBA stood out as the 'Best Dressed Group' at the Yuvarangat Navratri Festival, hosted by Ganpat University. This annual extravaganza brought together participants from five colleges, showcasing the true essence of Navratri. VMPIM MBA's stunning victory was a testament to their creative spirit and teamwork. Adorned in traditional Navratri attire, the students not only exuded style but also paid a heartfelt tribute to the rich cultural heritage of India. The Yuvarangat Navratri Festival fosters not only cultural appreciation but also a sense of unity among the student community. Such events play a vital role in nurturing a holistic educational experience, combining tradition with the dynamism of youth. This win reflects the spirit of excellence that VMPIM MBA instills in its students. The future of business leadership is bright, both in terms of professional prowess and cultural enrichment.

8TH FOUNDATION DAY CELEBRATIONS AT ICNU

Nirma University's Institute of Commerce commemorated its 8th Foundation Day on October 7th, 2023, with a day brimming with academic and cultural festivities. The occasion commenced with an enchanting Prayer Dance and musical performance. Distinguished guests, including Shri K. Rajaraman, Chairperson of the International Financial Services Centres Authority (IFSCA), graced the event and shared valuable insights on India's potential to achieve a USD 5 trillion economy. Dr Anup K. Singh, Director General of Nirma University, delivered a Presidential Address. The program also featured a Fusion Hour, an academic event organised by the Student Advisory Committee (SAC) of the Institute, where students from various institutes within Nirma University presented their perspectives on a model Smart City, emphasising sustainable development. Students were tasked with solving sustainability challenges within their respective fields of expertise. The closing ceremony marked the triumphant conclusion of Nirma University's 8th Foundation Day celebrations.

Bandhan Bank
 Regional Office: Netaji Marg, Nr. Mithakhali Six Roads, Ellisbridge, Ahmedabad-6. Phone: +91-79-26421671-75

PHYSICAL POSSESSION NOTICE

NOTICE is hereby given under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in the exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorized Officer issued demand notice to the borrower(s) on the date mentioned against the account stated hereinafter calling upon them to repay the amount within 60 days from the date of receipt of said notice. The borrower(s), having failed to repay the amount notice is hereby given to the public in general and particular to the borrower(s) that the undersigned has taken physical possession of the property described herein below in exercise of the powers conferred on him under section 13(4) of the said Act read with Rule 8 of the said Rules on the date mentioned against the loan account. The borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the Bank for the amounts, interest, costs and charges thereon. The borrowers'/mortgagors' attention is invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured asset.

Name of borrower(s) & Loan Account No.	Description of the property mortgaged (Secured Asset)	Date of Demand Notice	Date of Physical Possession Notice	Outstanding Amt. as on Date of Demand Notice
Mr. Rajeshkumar Bharatbhai Suthar Mrs. Dhamsilikumari Rajeshkumar Suthar 20003060003499	All that part and parcel of the immovable property admeasuring 51.50 sq. mtrs., situated at Survey No. 130 Paiki 2 Paiki 4, Plot No. 4 Paiki North Side Block No. 4/B, Laxmi Nagar, Sampa Road, Govindi, Godhra, Panchmahal, Gujarat- 389001 and bounded by: North: 6 mtr road, East: Remaining land of said plot no. 4 paiki, West: 6 mtr road, South: Remaining land of said plot no. 4 paiki	29.10.2022	15.10.2023	Rs. 14,73,389.62
Mr. Kantibhai Premabhai Vankar Mrs. Jashodaben Kantibhai Vankar 20003060002713	All that part and parcel of the immovable property admeasuring 48.29 sq. mtrs., situated at Survey No. 53 Paiki 2, Plot No. 4 Paiki West side near Nijanand Nagar, Sampa Road, Godhra, Panchmahal, Gujarat- 389001 and bounded by: North: Survey No. 50, East: Remaining land of said plot, West: Remaining land of said plot, South: 6 mtr road	21.10.2022	15.10.2023	Rs. 13,81,663.63
Mr. Pankajkumar Ganeshbhai Vankar Mrs. Nikita Hiratal Parmar 20003060003940	All that part and parcel of the immovable property admeasuring 67.10 sq. mtrs. situated at Survey No. 34 Paiki, Khata No. 1279, Plot No. 82 and 83 paiki west side, b/h Maruti Nagar, Vavdi Buzerg, Godhra, Panchmahal, Gujarat- 389001 and bounded by: North: 6 mtr road, East: said plot paiki land, West: plot no. 82, South: survey no. 44/33	20.12.2022	15.10.2023	Rs. 14,96,631.61

Place: Godhra | Date: 18/10/2023 | Authorised Officer Bandhan Bank Limited

FORM A PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF M/S MARS REMEDIES PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	Mars Remedies Private Limited
2. Date of incorporation of corporate debtor	05.11.1999
3. Authority under which corporate debtor is incorporated / registered	ROC-Ahmedabad
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24231GJ1999PT036869
5. Address of the registered office and principal office (if any) of corporate debtor	635, G.I.D.C. Estate, Waghodia, Waghodia, Gujarat, India, 391760
6. Insolvency commencement date in respect of corporate debtor	16.10.2023
7. Estimated date of closure of insolvency resolution process	13.04.2024
8. Name and registration number of the insolvency professional acting as interim resolution professional	CA. Sunil Kumar Kabra IBI/PA-001/PP-P01011/2017/1811662
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: 3 rd Floor, Reegus Business Centre, New Citylight Road, Above Mercedes Benz Showroom, Bhanraha-Vesu, Surat-395007; Email Id: jnusooc@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address same as mentioned in Sl. 9; Email Id: ip.mrpltd@gmail.com
11. Last date for submission of claims	Monday, 30.10.2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/home/downloads (b) NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/s Mars Remedies Private Limited on 16.10.2023. The creditors of M/s Mars Remedies Private Limited are hereby called upon to submit their claims with proof on or before Monday, 30.10.2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission

